

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER	: IA(IBC)/2287(CHE)/2023
PETITION NUMBER	: CP(IB)/64(CHE)/2023
NAME OF THE APPLICANT	: Innova India
NAME OF THE RESPONDENT(S)	: Arpit Kothari, IRP M/s.Spica Metfab Solutions India Pvt Ltd
UNDER SECTION	: Sec 60(5) of IBC, 2016 & Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Mr.Senapathi for the Applicant. Ld. Counsel Mr. Raj Kumar Jhabakh for the Respondent.

This is a case where the Applicant sought vacation of the premises possessed by the Corporate Debtor as the same has been given on rent by the Applicant.

The Applicant filed rejoinder on 29.04.2024.

The Counsel for the Respondent stated that they are exploring the possibility of selling the Corporate Debtor as a going concern and therefore would like to occupy the premises till the final decision is made in the matter.

In this case CIRP period has been extended by 3 months till 10.07.2024 and therefore the Respondent must decide on the issue of sale of the Corporate Debtor by 10.07.2024. Thereafter the issue of tenancy of the premises will be decided by the RP.

Post the case for hearing on **15.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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